

(14)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP No..... 65/96

Smt. Brijmohan Singh Rathore Versus..... U.C.I. & Ors.

Date of Order	Orders
28.3.2000	<p>Mr. Devendra Raghav - Counsel for applicant Mr. Javed Chauchary - Counsel for respondents</p> <p>Heard the learned counsel for the parties.</p> <p>The learned counsel for the applicant submits that representation (Annex.A3) of the applicant dated 1.6.94, regarding the relief sought for is pending consideration with the respondents and no final decision on the representation has yet been taken as appears from letter dated 20.11.96 (Annex.R6). He submits that necessary directions may be given to the respondents for disposal of the representation within a specified period.</p> <p>In view of the submissions of the learned counsel for the applicant, we direct the respondents to dispose of the representation dated 1.6.94 (Annex.A3) by a reasoned and speaking order within a period of 6 months from the date of receipt of a copy of this order. In case the applicant has any grievance against the order on representation, he can approach the appropriate forum for redressal of his grievance. With the above directions, the O.A is disposed of with no order as to costs.</p> <p>A copy of the O.A with annexures thereto may be sent to the respondents.</p> <p>In view of the order passed as above, M.A No.200/96 stands disposed of.</p> <p><i>(Signature)</i> (N.P. Nawani) Member (A).</p> <p><i>(Signature)</i> (S.K. Agarwal) Member (J).</p> <p><i>Received Copy Bharat Singh 31-3-2002</i></p> <p><i>Copy sent to R1 to R3 alongwith B.A page 1 to 12 by RSO. 100</i></p> <p><i>Wrote S.L.T. Dated 31/3/2002</i></p> <p style="text-align: center;"><i>60/2000</i></p>